

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. 93
ANSWERED ON FRIDAY THE 4th DECEMBER, 2015/
AGRAHAYANA 13, 1937(SAKA)**

CORPORATE SOCIAL RESPONSIBILITY

QUESTION

***93. DR. MANOJ RAJORIA:
SHRI DUSHYANT SINGH:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether the Government has made any assessment of public and private sector companies fulfilling their obligations under the Corporate Social Responsibility (CSR), if so, the details and findings thereof, and if not, the reasons therefor;

(b) whether all public and private sector companies have been mandated to spend at least two per cent of their average net profits for activities under the CSR, if so, the details thereof since inception of Scheme, sector-wise;

(c) whether the Government proposes to issue new norms for CSR, if so, the details thereof including mechanism put in place by the Government to monitor the activities and utilization of funds by the companies under CSR;

(d) the details of work including developmental work in rural areas of the country done/proposed to be done by the companies under CSR during each of the last three years and the current year, state/UT-wise; and

(e) whether the Government has prepared any scheme to hand over a minimum of five villages to the corporate houses for comprehensive development, if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. 93 FOR 4TH DECEMBER, 2015 REGARDING
CORPORATE SOCIAL RESPONSIBILITY.**

(a): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013, and rules made thereunder have come into force from 01.04.2014. The year 2014-15 was the first year of implementation of CSR by companies under the legislation. The Board of the company, eligible to comply with the CSR provisions of the Act, is mandated to make annual disclosure on CSR in the Board's report. The companies are still in the process of filing their Annual Reports with the Ministry. Details about the number of companies, both public and private sector, fulfilling their CSR obligations are expected to be available after requisite filings are made by companies.

(b): Section 135 (1) of the Companies Act, 2013 mandates every company with a turnover of Rs. 1000 crores or more; or a networth of Rs. 500 crores or more; or a net profit of Rs. 5 crore or more to spend at least two per cent of their average net profits earned during three immediately preceding financial years on CSR activities.

(c): The Ministry does not propose to issue new norms for CSR at present. The responsibility of monitoring the activities and utilisation of CSR funds by the companies under CSR is vested with the Board of the company under the Act. Government has no role to play in this regard.

(d): The details of activities undertaken by companies under CSR are expected to be available after requisite annual disclosures are made by companies.

(e): The provision under the Act, does not envisage any role for the Government in formulation of CSR Scheme / Project / Programme of companies.
